

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./61/1149/2021

This the 06th day of August, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Baldev Raj, Age 63 years, S/o Sh. Kanshi Ram, R/o Village Kajyal, Bajawati, Tehsil & District - Samba.Applicant

By Advocate: Mr. Gagan Basotra Sr. Advocate
Ms. Navdeep Kour

Versus

1. Union Territory of J&K, through Commissioner Secretary to Government, Cooperative Society Department, Civil Secretariat, Jammu, Pin Code No. 180001.
2. Registrar Cooperative Societies, J&K, Jammu, Pin Code No. 181206.
3. Additional Registrar, Cooperative Societies, J&K, Jammu, Pin Code No. 181206 .
4. District Audit Officer, Cooperative Societies, J&K, Jammu, Pin Code No. 181201.

.....Respondents

By Advocate:- Mr. Amit Gupta, A.A.G.)

ORDER [ORAL]

Delivered by Hon'ble Mr. Anand Mathur, Member (A):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to consider his claim for promotion as Inspector/Junior Auditor w.e.f. 09.11.2021, when similarly situated employees were promoted vide order dated 08.10.2021, with consequential benefits.

2. Heard Mr. Gagan Basotra, Sr. Advocate assisted by Ms. Navdeep Kour, learned counsel for the applicant and Mr. Amit Gupta, A.A.G., learned counsel appearing on behalf of the respondents and perused the record.

3. In view of the submissions made by the learned counsel for the applicant, the O.A. is disposed of with a direction to the respondents to treat this OA as a representation of the applicant and consider and decide his case for promotion as Inspector/Junior Auditor at par with similarly situated employees, who were promoted vide order dated 08.10.2021, in accordance with rules and pass a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant forthwith.

4. No order as to costs.

5. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

(ANAND MATHUR)
MEMBER (A)

Anand...

(RAKESH SAGAR JAIN)
MEMBER (J)